



## The Himachal Pradesh Municipal (Amendment) Act, 1977

Act 8 of 1978

**Keyword(s):**

**Annual Value, Backward Classes, Building, Building line, Built Area, Compost manure, Director, Erect or Re-erect any Building, Executive Officer, Explosive and Petroleum, Factory, Infectious Disease**

**Amendments appended: 9 of 1981, 9 of 1982, 21 of 1984, 4 of 1991**

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**THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1977**

## ARRANGEMENT OF SECTIONS

*Sections:*

1. Short title and commencement.
2. Amendment of section 2.
3. Substitution of section 11.
4. Addition of new sections 11-A and 11-B.
5. Insertion of sub-sections (2-A) and (2-B) to section 12.
6. Substitution of section 233.

**THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1977**(Act No. 8 of 1978)<sup>1</sup>

(Received the assent of the Governor of Himachal Pradesh on the 17th February, 1978 and was published in R.H.P. Extra., dated the 23rd February, 1978, P. 149-151).

*An Act further to amend the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-eighth Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Municipal (Amendment) Act, 1977.

(2) It shall come into force at once.

**2. Amendment of section 2.**—After clause (7) of section 2 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), (hereinafter referred to as the principal Act) the following clause (7-A) shall be inserted, namely:—

“(7-A) “co-opted member” means a member co-opted under section 11-A and the word “co-option” with all its grammatical variations shall be construed accordingly.”

**3. Substitution of section 11.**—For section 11 of the principal Act, the following section shall be substituted, namely:—

“(1) Subject to the provisions of section 16, a committee for each municipality shall consist of the following members, namely:—

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1. For statement of Objects and Reasons, see R.H.P. Extra, dated 31-12-1977, P. 1220.

- (a) such number of elected members as the State Government may prescribe in this behalf;
- (b) co-opted members under section 11-A, if any; and
- (c) associate members namely, every member of the Himachal Pradesh Legislative Assembly representing the constituency in which the municipality or any part thereof is situate:

Provided that an associate member shall not be entitled to vote but shall, subject to the other provisions of the Act, have the right to speak in and otherwise take part in the proceedings of any meeting of the committee or its sub-committee of which he may be a member.

*Explanations*—I. If the constituency of a member of the Himachal Pradesh Legislative Assembly comprises more than one municipality he shall be an associate member in respect of the committees of each such municipality.

II. If any municipality falls in more than one constituency, the members representing each such constituency shall be the associate members of the committee of such municipality.

III. A person who is elected as member of a committee shall not be considered to be an associate member if he is a member of the Himachal Pradesh Legislative Assembly at the time of his election or becomes such member at any time thereafter and such person shall have all the rights and be subject to all the liabilities of an elected member.

- (2) The State Government may nominate to a committee such number of officials (not exceeding eight), to act as advisers, as it may think fit. Such advisers shall neither be deemed to be members of the committee nor shall they have right to vote in any capacity whatsoever but shall be entitled to participate in all proceedings of the committee in an advisory capacity."

**4. Addition of new sections 11-A and 11-B.**—In the principal Act, after section 11, the following sections 11-A and 11-B along-with their headings shall be added, namely:—

**"11-A. Co-opting from amongst women.**—If no woman has been elected to a committee, the elected members of the committee shall co-opt in accordance with the provisions of section 11-B, one woman, who is otherwise qualified to be elected as members of such committee, where the total number of the members of the committee does not exceed ten. Where the total number of members of the committee exceeds ten, two such women, shall be co-opted as members of the committee and if one woman has been elected, the elected members shall co-opt one such woman.

**11-B. Manner of co-option.**—Co-option under section 11-A in the case of a newly constituted committee shall be made in a meeting of the elected members held for the purpose of administering oath of allegiance to them and in case of any other committee within a period of thirty days from the date of commencement of the Himachal Pradesh Municipal (Amendment) Act, 1977:

Provided that whenever a vacancy occurs by death, resignation, removal or otherwise of a co-opted member, the co-option shall be made within a period of thirty days from the occurrence of the vacancy.”

**5. Insertion of sub-sections (2-A) and (2-B) to section 12.**—After sub-section (2) of section 12 of the principal Act, the following sub-sections (2-A) and (2-B) shall be inserted, namely:—

“(2-A) The term of office of an associate member shall be co-terminus with his term as member of the Legislative Assembly.

“(2-B) The term of office of a co-opted member shall be co-terminus with the term of elected members fixed under sub-section (2).”

**6. Substitution of section 233.**—For section 233 of the principal Act, the following section shall be substituted, namely:—

“233. Whoever disobeys any lawful direction or prohibition given by the Committee by the public notice under this Act or any written notice lawfully issued by it thereunder, or fails to comply with the conditions subject to which any permission was given by the committee to him under those powers, shall, if the disobedience or omission is not an offence punishable under any other section, be punishable with fine which may extend to five hundred rupees but which shall not be less than fifty rupees, and, in the case of a continuing breach, with a further fine which may extend to twenty five rupees for every day after the first during which the breach continues:

Provided that when the notice fixes a time within which a certain act is to be done and no time is specified in this Act, it shall rest with the magistrate to determine whether the time so fixed is a reasonable time within the meaning of this Act.”

## THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1978

### ARRANGEMENT OF SECTIONS

#### Sections:

1. Short title and commencement.
2. Amendment of section 257.
3. Addition of section 257-A.
4. Amendment of section 258.
5. Addition of section 260-A.

30. Watering road side on avenue trees.	3.75	7.50 per canal mile 5000ft. for kharif crop Rs. 7.50, Rs. 15 per canal miles of 5000 ft. for rabi crop.
31. Sprinkling water on road in the kharif season.	7.50	15.00 per mile.
32. Sprinkling water in rabi season	15.00	30.00 per mile.
33. Opium	27.20	54.40 per crop".

[R.H.P., Dated 1-8-1981, Page 1132.]

### NOTIFICATION

UNDER

THE HIMACHAL PRADESH MOTOR VEHICLES TAXATION ACT, 1972

### APPOINTMENTS AND DELEGATIONS

परिवहन विभाग

अधिसूचना

शिमला-2, 14 जनवरी, 1981

सं06-24/79-परिवहन.—हिमाचल प्रदेश मोटर व्हीकलज टैक्सेशन ऐक्ट, 1972 (ऐक्ट नं0 4 अफ 1973) की धारा 2 (एफ) के साथ पढ़ते हुए धारा 21 (2) (बी) द्वारा प्रदत्त शक्तियों तथा इस सम्बन्ध में अन्य सभी निहित शक्तियों का प्रयोग करते हुए, राज्यपाल, हिमाचल प्रदेश, उप-मण्डल अधिकारी चम्बा, जिला चम्बा, तथा उप-मण्डल अधिकारी करसोग, जिला मण्डी को अपने कार्य क्षेत्र में उक्त अधिनियम के अधीन कर्तव्यों के निर्वहन हेतु तथा इस अधिनियम द्वारा प्रदत्त शक्तियों का प्रयोग करने के लिए टैक्सेशन अथोरटी नियुक्त करने का आदेश देते हैं।

[R.P.H., Extra, dated 25-2-1981, P. 71-72]

THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1981

(Act No. 9 of 1981)<sup>2</sup>

### ARRANGEMENT OF SECTIONS

#### SECTIONS:

1. Short title and commencement.
2. Substitution of section 252-A.
3. Amendment of section 257.
4. Omission of section 257-A.
5. Amendment of section 258.
6. Substitution of section 260-A.

(Received the assent of the Governor, Himachal Pradesh on the 7th May, 1981 and was published in R.H.P., Extra., Dated the 8th May, 1981, at page 345-346.)

1. For statement of Objects and Reasons see R.H.P. Extra, dated 2-4-1981, P. 20.9

*An Act further to amend the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second Year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Municipal (Amendment) Act, 1981.

(2) It shall come into force at once.

2. **Substitution of section 252-A.**—For the existing section 252-A of the Himachal Pradesh Municipal Act, 1968 (hereinafter called the principal Act), the following section 252-A shall be substituted, namely:—

“252-A. *Power of the Government to appoint Administrator of the Committee pending its election.*—Notwithstanding anything to the contrary contained in the Act, the State Government may, until the Municipal Committee is elected in accordance with the provisions of Chapter III of the Act, appoint any person to act as the Administrator and to discharge all the duties and to exercise all the powers of the Municipal Committee.”

3. **Amendment of section 257.**—In sub-section (1) of section 257 of the principal Act—

(a) for the existing clause (d), the following clause (d) shall be substituted, namely:—

“(d) appoint a committee of one or more persons for the purposes of clauses (b) and (c);” and

(b) after clause (d), so substituted, the following clause (e) shall be inserted, namely:—

“(e) appoint a President of such Committee, and fix the term of office of member or President of the Committee;”.

4. **Omission of section 257-A.**—The existing section 257-A of the principal Act, shall be omitted.

5. **Amendment of section 258.**—For the existing words, figures and letter “Committee constituted for such area under section 257 and 257-A” occurring in section 258 of the principal Act, the words and figures “Committee appointed for such area under section 257” shall be substituted.

6. **Substitution of section 260-A.**—For the existing section 260-A of the principal Act, the following new section, along with its heading, shall be substituted namely:—

“260-A. *Continuance of certain Notified Area Committees.*—Notwithstanding anything to the contrary contained in the Act, or the rules/bye-laws framed thereunder, the committee functioning in the notified areas on or immediately before the commencement of the Himachal Pradesh Municipal (Amendment) Act, 1981, shall continue to discharge the functions and exercise the powers assigned to or conferred upon the Committees or the Presidents thereof under

## THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1982

(ACT No. OF 9 OF 1982)<sup>1</sup>

## ARRANGEMENT OF SECTIONS

*Sections:*

1. Short title and commencement.
2. Substitution of section 53.

*(Received the assent of the Governor of Himachal Pradesh on the 24th July, 1982 and was published in R.H.P. Extra., dated the 31st July, 1982, page 758).*

*An Act further to amend the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968).*

Enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-third Year of the Republic of India, as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Himachal Pradesh Municipal (Amendment) Act, 1982.

(2) It shall come into force at once.

**2. Substitution of section 53.**— For the existing section 53 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968) the following section 53 shall be substituted, namely:—

- “53. (1) In places where there is a Government treasury or sub-treasury or a nationalised bank or a co-operative bank or a bank to which the Government treasury business has been made over, the municipal fund shall be kept in any such treasury, sub-treasury, nationalised bank, co-operative bank or bank.
- (2) In places where there is no such treasury or sub-treasury or nationalised bank or co-operative bank or bank, the municipal fund may, with the previous sanction of the Deputy Commissioner, be deposited with any banker, or person acting as a banker, and who has given such security for the safe custody and repayment on demand of the fund so deposited as the Deputy Commissioner may in each case think sufficient.

**Explanation.**—In this section the expression “co-operative bank” shall mean a co-operative bank which holds a licence for carrying on banking business issued by the Reserve Bank of India under section 22 of the Banking Regulation Act, 1949 (10 of 1949).”

<sup>1</sup> For Statement of Objects and Reasons see R.H.P. Extra., dated 30-6-1982, P. 598).

## THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT) ACT, 1984

(Act No. 21 of 1984)<sup>1</sup>

## ARRANGEMENT OF SECTIONS

## Sections :

1. Short title and commencement.
2. Insertion of section 11-C.
3. Amendment of section 15.

(Received the assent of the Governor, Himachal Pradesh on the 18th October, 1984 and was published in R.H.P. (Extra), dated the 19th October, 1984 at page 1713-1715).

An Act further to amend the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows :--

**1. Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Municipal (Amendment) Act, 1984.

(2) It shall come into force at once.

**2. Insertion of section 11-C.**—After section 11-B of the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968) (hereinafter called the principal Act), the following new section 11-C, along with its heading, shall be inserted, namely--

**\*11-C. Disqualifications for membership.**—(1) A person shall be disqualified for being chosen as, and for being, a member,—

- (a) if he has not attained the age of 25 years or his name is not entered in the electoral roll of the committee;
- (b) if he is of unsound mind and stands so declared by a competent court;
- (c) if he is not a citizen of India, or has voluntarily acquired the citizenship of the foreign State, or is under any acknowledgement or allegiance or adherence to a foreign State;
- (d) if he has been sentenced on conviction by a criminal court to imprisonment for an offence involving moral turpitude, or an offence under the Protection of Civil Rights Act, 1955, unless a period of five years has elapsed since the date of such conviction;
- (e) if he has, in proceedings for questioning the validity or regularity of an election, been found to have been guilty of any corrupt practice or any offence punishable



under section 171-E or section 171-F of the Indian Penal Code, unless a period of five years has elapsed since the date of the said finding;

- (f) If he has been found to have encroached upon any land belonging to, or taken on lease, or requisitioned by, or on behalf of, the State Government, Municipal Corporation, Municipal Committee, Notified Area Committee, Gram Panchayat, Panchayat Samiti, a Zila Parishad, or a Co-operative Society;
- (g) If he holds any office of profit under the committee;
- (h) If he holds an office of profit under any State Government or Union Government;
- (i) If he is interested in any subsisting contract made with, or any work being done for, the committee except as a share holder (other than a director) in an incorporated company or as a member of a co-operative society;
- (j) If he is retained or employed in any professional capacity either personally or in the name of a firm of which he is a partner or with which he is engaged in a professional capacity, in connection with any cause or proceeding in which the committee or any of municipal authorities is interested or concerned;
- (k) If he, having held any office under the Government, the committee or any other local authority, any Government company or any corporate body owned or controlled by the Government has been dismissed from service, unless a period of four years has elapsed since his dismissal;
- (l) If he fails to pay any arrear of any kind due by him, or otherwise than as an agent, receiver, trustee or any executor, to the committee within three months after a notice in this behalf has been served upon him.

(2) Notwithstanding anything contained in sub-section (1),—

- (a) a disqualification under clause (d) of that sub-section shall not take effect until three months have elapsed since the date of such disqualification or if within these three months an appeal or petition for revision is brought in respect of the conviction or sentence, until that appeal or petition is disposed of;
- (b) a person shall not be deemed to have incurred any disqualification under clauses (g) or (h) of that sub-section by reason any of his receiving—
  - (i) any pension; or
  - (ii) any allowance or facility for serving as the member of the committee or corporation;

- (iii) any fee for attendance at a meeting of any committee or corporation;
- (c) a person shall not be deemed to have any interest in a contract or work such as referred to in clause (i) of that sub-section by reason only of his having a share or interest in--
  - (i) any lease, sale, exchange or purchase of immovable property or any agreement for the same; or
  - (ii) any agreement for the loan of money or any security for the payment of money only; or
  - (iii) any newspaper in which any advertisement relating to the affairs of committee is inserted; or
  - (iv) the sale to the committee or to any other municipal authority or any officer or other employee of the committee on behalf of the committee, of any article in which he regularly trades or he purchases from the committee or from any such authority, officer or other employee on behalf of the committee, of any article of a value in either case not exceeding five thousand rupees in aggregate in any year during the period of the contract or work; or
  - (v) the letting out on hire to the committee or the hiring from the committee of any article of a value not exceeding two thousand rupees in aggregate in any year during the period of the contract or work;
  - (vi) any agreement or contract with the committee or any other municipal authority for taking water or any other thing which the committee may generally supply.<sup>n</sup>

3. Amendment of section 15.--For sub-section (1) of section 15 of the principal Act, the following sub-section (1) shall be substituted, namely :--

- "(1). The Government may, by notification, remove any member, if in its opinion--
- (a) he becomes subject to any of the disqualifications mentioned in section 11-C; or
  - (b) he has flagrantly abused his position as member or has through negligence or misconduct been responsible for the loss or mis-application of any money or property of the committee; or
  - (c) he has become physically or mentally incapacitated for performing his duties as a member; or

- (d) he absents himself during three successive months from the meeting of the committee without permission of the committee; or
- (e) he absents himself from or is unable to attend the meetings of the committee during twelve successive months for any cause whatsoever whether approved by the committee or not; or
- (f) if his continuance in office is, in the opinion of the State Government, dangerous to the public peace or order :

Provided that before the Government notifies the removal of a member, the reasons for his proposed removal shall be communicated to him and he shall be given opportunity of tendering an explanation in writing :

Provided further that it shall not be necessary to give such opportunity where the Government is satisfied that it is not reasonably practicable to do so."

#### NOTIFICATIONS AND RULES

Under

THE HIMACHAL PRADESH MUNICIPAL ACT, 1968

ENFORCEMENT OF THE ACT

LOCAL SELF GOVERNMENT DEPARTMENT

शिमला-2, 23 मार्च 1984

संख्या स्तम्भ संख्या जीव सं (4)-30/81,--हिमाचल प्रदेश नगर पालिका अधिनियम, 1968 (1968 का 19) की धारा 257 के उप-धारा (1) के खण्ड (एफ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के राज्यपाल उक्त अधिनियम निम्नलिखित धाराओं को अधिसूचित क्षेत्र समितित तलहड़ी, जिला विलासपुर, हिमाचल प्रदेश में विस्तारित करते हैं तथा घोषणा करते हैं कि उक्त धाराओं के उपबन्ध इस अधिसूचना के जारी होने की तारीख से प्रवृत्त होंगे :--

2, 4, 5, 10, 11, 12, 13, 14 से 18, 19(2), 19(3), 20, 21, 23 से 30, 32, 33, 34, 37, 38, 40 से 51, 53 से 57, 63, 70, 72 से 78, 81 से 89, 93 से 112, 114 से 117, 119 से 122, 124, 126, 131 से 135, 137, 139 से 151, 156, 157, 167, 169 से 185, 187, 189 से 192, 195 से 211, 213 से 237, 239 से 251, 253, 254, 255, 261 से 273 .

(In pursuance of Clause (3) of article 348 of Constitution of India, the Governor, Himachal Pradesh is pleased to publish the authoritative English text of notification No. LSG-A (4) 30/81, dated 23rd March, 1984 for the information of general public).

*AUTHORITATIVE ENGLISH TEXT OF*  
**THE HIMACHAL PRADESH MUNICIPAL (AMENDMENT)**  
**ACT, 1991**

(Act No. 4 of 1991)<sup>1</sup>

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement
2. Amendment of section 11-C
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh, on the 3rd April, 1991 and was published in Hindi in R.H.P. Extra., dated 4-4-1991, P. 689 and in English in R.H.P. Extra., dated 4-4-1991 at page 690)

*An Act further to amend the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968)*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-second Year of the Republic of India as follows :—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Municipal (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on the 5th day of December, 1990.

2. Amendment of section 11-C.—In clause (a) of sub-section (1) of section 11-C of the Himachal Pradesh Municipal Act, 1968 (19 of 1968) for the words “of the ward”, the words “of any ward” shall be substituted.

3. Repeal and savings.—(1) The Himachal Pradesh Municipal (Amendment) Ordinance, 1990 (3 of 1990) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act, as if this Act had come into force on the 5th day of December, 1990.

NOTIFICATIONS AND RULES

UNDER

**THE HIMACHAL PRADESH MUNICIPAL ACT, 1968**  
**ENFORCEMENT OF THE PROVISIONS OF THE ACT**  
**LOCAL SELF GOVERNMENT DEPARTMENT**

[*Authoritative English text of notification No. LSG. A (4)15/76-I, dated 17-9-1991, issued in Hindi and published in R.H.P. Extra., dated 5-10-1991, P. 2083*]

<sup>1</sup>Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 27-2-1991, P. 193 . . . . .

*Shimla-2, the 17th September, 1991*

**No. LSG. A(4)-15/76-I.**—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG. A(4) 15/76, dated 28-2-1978 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Rohroo with immediate effect.

(R.H.P. Extra., dated 5-10-1991, P. 2084).

[*Authoritative English text of notification No. LSG. A (4) 1/78-II, dated 17-9-1991, issued in Hindi and published in R.H.P. Extra., dated 5-10-91, P. 2084.*]

*Shimla-2, the 17th September, 1991*

**No. LSG. A.(4) 1/78-II.**—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A. (4) 1/78 dated 15-11-1978, to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Parwanoo with immediate effect.

(R.H.P. Extra., dated 5-10-1991, P. 2084).

[*Authoritative English text of notification No. L S G. A. (4) 21/79-I, dated 17-9-1991, issued in Hindi and published in R.H.P. Extra., dated 5-10-1991, P. 2084*]

*Shimla-2, the 17th September, 1991*

**No. LSG. A. (4) 21/79-I.**—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG. A. (4) 21/79, dated 26-10-1982 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee Jogindernagar with immediate effect.

(R.H.P. Extra., dated 5-10-1991, P. 2084).

[*Authoritative English text of notification No. LSG. A (9)-18/84, dated 17-9-1991, issued in Hindi and published in R.H.P. Extra., dated 14-10-1991, P. 2135*]

*Shimla-2, the 17th September, 1991*

**No. LSG. A. (9)-18/84.**—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A. (9)-18/84, dated 20-1-1985, to the extent the the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Sunni with immediate effect.

(R.H.P. Extra., dated 14-10-1991, P. 2136)

[*Authoritative English text of notification No. LSGA. (4) 2/79, dated 17-9-91, issued in Hindi and published in R.H.P. Extra., dated 14-10-1991, P.2136*]

*Shimla-2, the 17th September, 1991*

No. LSG.A. (4) 2/79.—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A.(4) 2/79, dated 21-9-1979 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Daulatpur Chowk with immediate effect.

(R.H.P. Extra., dated 14-10-1991, P. 2136)

[*Authoritative English text of notification No. LSG-A. (4)-4/80, dated 18-9-1991, issued in Hindi and published in R.H.P. Extra., dated 14-10-1991, P. 2136*].

*Shimla-2, the 18th September, 1991*

No. LSG.A (4)-4/80.—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (19 of 1968) the, Governor, Himachal Pradesh, his pleased to modify the notification No. LSG.-A (4)-4/80, dated 12-8-1981 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Sarkaghat with immediate effect.

(R.H.P. Extra. dated 14-10-1991, P. 2136)

[*Authoritative English text of notification LSGA(4). 25/78, dated 18-9-1991, issued in Hindi and published in R.H.P. Extra., dated 11-11-1991, P. 2532*]

*Shimla-2, the 18th September, 1991*

No. LSG.A (4)25/78.—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968) the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A (4) 25/78, dated 27-9-1979 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Chowari with immediate effect.

(R.H.P. Extra., dated 11-11-1991, P. 2532)

[*Authoritative English text of notification LSG.A(9) 14/84, dated 18th September, 1991, issued in Hindi and published in R.H.P. Extra., dated 11-11-1991, P. 2533*]

*Shimla-2, the 18th September, 1991*

No. LSG.A (9) 14/84.—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A (9) 14/84, dated 4-1-1985 to the extent that the provisions of section

11 of the said Act shall not be applicable to the Notified Area Committee, Kotkhai with immediate effect.

(R.H.P. Extra., dated 11-11-1991, P. 2533)

[Authoritative English text of notification LSG.-A (4) 2/75, dated 18-9-1991, issued in Hindi and published in R.H.P. Extra., dated 11-11-1991, P. 2533]

*Shimla-2, the 18th September, 1991*

No. LSG.A (4)2/75.—In exercise of the powers conferred by section 259 of the Himachal Pradesh Municipal Act, 1968 (Act No. 19 of 1968), the Governor, Himachal Pradesh, is pleased to modify the notification No. LSG.A (4) 2/79, dated 21-9-1979 to the extent that the provisions of section 11 of the said Act shall not be applicable to the Notified Area Committee, Gagret with immediate effect.

(R.H.P. Extra., dated 11-11-1991, P. 2533)

**RULES  
UNDER**

**THE MUNICIPAL CORPORATION ACT, 1979  
THE HIMACHAL PRADESH MUNICIPAL CORPORATION  
ELECTION RULES, 1985**

**AMENDMENT OF RULES**

[Authoritative English text of the notification No. 4-1/86-ELN, dated 31-7-1991, issued in Hindi and published in R.H.P. Extra. dated 3-8-1991, P. 1699-1700].

**NOTIFICATION**

*Shimla-171002, the 31st July, 1991*

No. 4-1/86-ELN.—In exercise of the powers conferred by sections 33 and 37 of the Himachal Pradesh Municipal Corporation Act, 1979 (Act No. 9 of 1980), the Governor of Himachal Pradesh is pleased to make the following rules, further to amend the Himachal Pradesh Municipal Corporation Election Rules, 1985 issued vide this Government notification No.4-1/83-ELN, dated 24th August, 1985 and published in the Rajpatra, Himachal Pradesh (Extra-ordinary), dated 6th September, 1985, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Municipal Corporation Election (Third Amendment) Rules, 1991.

(2) These shall come into force at once.

2. For clause (2) of rule 2 of the Himachal Pradesh Municipal Corporation Election Rules, 1985 (hereinafter called the said rules), the following clause shall be substituted, namely:—

“(2) ‘agent’ means any person appointed in writing by a candidate at an election as polling agent or counting agent for the purpose of these rules, with the written consent of such person to act as an agent;”.